

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.2580/2001

This the 11th day of September, 2002.

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN**

**HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)**

Tarun Kumar S/O Nathu Ram,  
R/O 234 Sector 19,  
Pocket-III, Dwarka,  
New Delhi-110045.

... Applicant

( By Ms. Harvinder Oberoi, Advocate )

-versus-

1. Union of India through  
Secretary, Department of Telecommunication,  
Ministry of Communication,  
Sanchar Bhawan, 20 Ashoka Road  
New Delhi.
2. Director General,  
Delartment of Telecommunication,  
Sanchar Bhawan, 20 Ashoka Road,  
New Delhi.
3. Secretary, UPSC,  
Dholpur House, Shahjahan Road,  
New Delhi.
4. Tajinder Kumar
5. Balak Ram
6. Balwant Ram
7. Baidya Kshitish Ch.
8. Ravi Goel
9. Gunjan Dave
10. Ajay Kumar Sahu
11. Satinder Kumar Jain
12. Satyapal Singh
13. Vinod Kumar Singh
14. Ritu Ranjan Mittar
15. Vinod P. Abraham
16. Vinod Kumar
17. T.S.Sivakamy

18. Sudeb Kumar Kayal  
19. Pramod Kumar  
20. Narendra K.  
21. Siva Sankar Reddy  
22. N.R.Natrajan  
23. V.Rajendran  
24. G.Narendra Nath  
25. N.Janardhan Rao  
26. Rakesh Sharma  
27. Neeraj Verma  
28. Bal Kishan  
29. Rakesh Kumar Dubey  
30. Balram Pal  
31. Kallyan K. Singh  
32. P.S.Desale

(To be served through respondent No.1)

( By Shri R.N.Singh, Advocate )

**ORDER (ORAL)**

Hon'ble Shri Justice V.S. Aggarwal, Chairman :

During the course of submissions, the learned counsel for respondents pointed out that before filing the present application, applicant has not submitted any representation.

2. Though we have seen the confidential dossier of applicant, at this stage, it is directed that respondent No.2 will consider the present application as a representation. In case it is found that the representation is worth consideration, a DPC may also be constituted in this regard. The exercise in this context should be completed within a period of three months from

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today. Order, if any passed, should be communicated to applicant.

3. Nothing said herein is any order prejudicial to the interests of either party.

4. With these directions, the O.A. is disposed of.

V. K. Majotra  
( V. K. Majotra )

Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

/as/